

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, (COURT-II)

Item No. 106
(IB)-1744(ND)2019
IA/2434/2021

IN THE MATTER OF:

Canara Bank

... **Applicant/Petitioner**

Vs.

M/s. Bulland Buildtech Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 04.06.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Ms. Prachie Jain for RP

Mr. Ashish Makhija, Neha Santani and Akanksha Vasudeva Advocates for
Applicants in IA-2434/2021

ORDER

I.A-2434/2021: Heard the Ld. Counsel appearing for the Applicant and Ld. Counsel for IRP Ms Prachie Jain. Ms Prachie Jain received the notice on behalf of the IRP. So there is no need to issue notice upon the Respondent. The IRP is directed to file the reply within five days from today. Rejoinder, if any, within one day from the date of the receipt of the reply.

List the matter on 11th June 2021.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)